

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Saturday, 31st March, 1956.

The Lok Sabha met at Half Past Ten of the Clock.

[MR. SPEAKER in the Chair]
QUESTIONS AND ANSWERS
(See Part I)

11-33 A.M.

ARREST AND CONVICTION OF A MEMBER

Mr. Speaker: I have to inform the House that I have received the following letter dated the 27th March, 1956, from the Chief Presidency Magistrate, Bombay :

"I have the honour to inform you that Shri Vishnu Ganashyam Deshpande, a Member of the Lok Sabha, was arrested today and placed before me on a charge under section 135(iii) read with section 37(3) of the Bombay Police Act, 1951, for a breach of the Police Commissioner's order banning assemblies in certain areas in Bombay.

On his plea of guilty, I have convicted him today, and sentenced him to pay a fine of Rs. 25 or in default to suffer one week's simple imprisonment. Shri V. G. Deshpande has declined to pay the fine, and has been, therefore, sent to jail to serve out the in-default sentence. He has been provisionally put in Class I."

*DEMANDS FOR GRANTS

Mr. Speaker: The House will now take up discussion of the Demands for Grants Nos. 92, 93, 94 and 139 relating to the Ministry of Rehabilitation. As the House is aware, 7 hours have been allotted for the Demands of this Ministry.

There are a number of cut motions to these various Demands. Hon. Members may hand over the numbers of the selected cut motions which they propose to move, at the Table, within 15 minutes. I shall treat them as moved, if the Members in whose names those cut motions stand are present in the House and the motions are otherwise in order.

The time-limit for speeches will, as usual, be 15 minutes for the Members including movers of cut motions, and 20 minutes, if necessary, for Leaders of Groups.

MOTION FOR ADJOURNMENT

FAST OF SHRI BALRAMDAS TANDON

Shri U. M. Trivedi (Chittor): I have to ask your permission to move an adjournment motion today. I had given notice of it to the hon. Minister also. I would have put a Short Notice Question on it. But the position is that it may get late, and late, as the fast of Shri Balramdasji Tandon goes on and the number of days increases. This being such a matter, it could have been easily solved by the hon. Home Minister. I see no reason why it should be delayed. I would, therefore, request you to ask the Minister to make a statement.

Shri Kamath (Hoshangabad): What is this about? What is the motion?

The Minister of Home Affairs (Pandit G. B. Pant): There is no question of any adjournment motion, but I am equally sorry with the Mover that Shri Balramdasji Tandon should have gone on hunger-strike. I would not like the idea of anybody subjecting himself to self-inflicted torture even, but the epidemic sometimes becomes irresistible and people have recourse to it.

* Moved with the recommendation of the President.

1—33 Lok Sabha